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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NEW DELHI, THE 21st MAY, 1981.

NOTIFICATION
INCOME TAX

No.3964(F.No.398/14/81-ITCC): In pursuance of sub-clause(iii) of clause (44) of Section 2 of the Income-tax Act, 1961(43 of 1961), and in supersession of Notification of the Government of India in the Department of Revenue No.2969(F.No.404/3/TRO-DLI/79-ITCC) dated 13.8.79 and No.3718(F.No.398/3/80-ITCC) dated 3.11.80 the Central Government hereby authorises Shri G.S.Chugh being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri G.S.Chugh takes over charge as Tax Recovery Officer.

Sd/-

(H. VENKATARAMAN)

DIRECTOR TO THE GOVT. OF INDIA.

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B. B. Jain
21/6/81

(B.B. JAIN)

ASSISTANT DIRECTOR OF INSPECTION(RS&P).

No.CC/ITCC/3926/2085/RSP/81.

Compared by S.R.T.

* SHAMLA *